

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XX

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CHAPTER 95

**TOYS, GAMES AND SPORTS REQUISITES; PARTS AND
ACCESSORIES THEREOF**

NOTES:

1. This Chapter does not cover:
 - (a) Candles (heading 3406);
 - (b) Fireworks or other pyrotechnic articles of heading 3604;
 - (c) Yarns, monofilament, cords or gut or the like for fishing, cut to length but not made up into fishing lines, of Chapter 39, heading 4206 or Section XI;
 - (d) Sports bags or other containers of heading 4202, 4303 or 4304;
 - (e) Fancy dress of textiles, of Chapter 61 or 62; sports clothing and special articles of apparel of textiles, of Chapter 61 or 62, whether or not incorporating incidentally protective components such as pads or padding in the elbow, knee or groin areas (for example, fencing clothing or soccer goalkeeper jerseys);
 - (f) Sports footwear (other than skating boots with ice or roller skates attached) of Chapter 64, or sports headgear of Chapter 65;
 - (g) Walking-sticks, whips, riding-crops or the like (heading 6602), or parts thereof (heading 6603);
 - (ij) Unmounted glass eyes for dolls or other toys, of heading 7018;
 - (k) Parts of general use, as defined in Note 2 to Section XV, of base metal (Section XV), or similar goods of plastics (Chapter 39);
 - (l) Bells, gongs or the like of heading 8306;
 - (m) Pumps for liquids (heading 8413), filtering or purifying machinery and apparatus for liquids or gases (heading 8421), electric motors (heading 8501), electric transformers (heading 8504), discs, tapes, solid-state non-volatile storage devices, “smart cards” and other media for the recording of sound or of other phenomena, whether or not recorded (heading 8523), radio remote control apparatus (heading 8526) or cordless infrared remote control devices (heading 8543);
 - (n) Sports vehicles (other than bobsleighs toboggans and the like) of Section XVII;
 - (o) Children’s bicycles (heading 8712);
 - (p) Sports craft such as canoes and skiffs (Chapter 89), or their means of propulsion (Chapter 44 for such articles made of wood);
 - (q) Spectacles, goggles or the like, for sports or outdoor games (heading 9004);
 - (r) Decoy calls or whistles (heading 9208);
 - (s) Arms or other articles of Chapter 93;
 - (t) Electric garlands of all kinds (heading 9405);

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- (u) monopods, bipods, tripods and similar articles (heading 9620);
- (v) Racket strings, tents or other camping goods, or gloves, mittens and mitts (classified according to their constituent material); or
- (w) Tableware, kitchenware, toilet articles, carpets and other textile floor coverings, apparel, bed linen, table linen, toilet linen, kitchen linen and similar articles having a utilitarian function (classified according to their constituent material).

2. This Chapter includes articles in which natural or cultured pearls, precious or semi-precious stones (natural synthetic or reconstructed), precious metal or metal clad with precious metal constitute only minor constituents.

3. Subject to Note 1 above, parts and accessories which are suitable for use solely or principally with articles of this Chapter are to be classified with those articles.

4. Subject to the provisions of Note 1, heading 9503 applies, *inter alia*, to articles of this heading combined with one or more items, which cannot be considered as sets under the terms of rule 3(b) of the General rules for Interpretation of this schedule, and which, if presented separately, would be classified in other headings, provided the articles are put up together for retail sale and the combinations have the essential character of toys.

5. Heading 9503 does not cover articles which, on account of their design shape or constituent material, are identifiable as intended exclusively for animals, for example, “pet toys”(classification in their own appropriate heading).

SUB-HEADING NOTE:

Subheading 9404 50 covers:

- (a) Video game consoles from which the image is reproduced on television receiver, a monitor or external screen or surface; or
- (b) Video game machines have a self-contained video screen, whether or not portable.

This subheading does not cover video game consoles or machines operated by coins, banknotes, bank cards, tokens or by any other means of payment (subheading 9504 30).

Exim Code	Item Description	Policy	Policy Conditions
9503	TRICYCLES, SCOOTERS, PEDAL CARS AND SIMILAR WHEELED TOYS; DOLLS' CARRIAGES; DOLLS; OTHER TOYS; REDUCED-SIZE ("SCALE") MODELS		

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	AND SIMILAR RECREATIONAL MODELS, WORKING OR NOT; PUZZLES OF ALL KINDS.		
9503 00	<i>Tricycles, scooters, pedal cars and similar wheeled toys; dolls' carriages; dolls; other toys; reduced-size ("scale") models and similar recreational models, working or not; puzzles of all kinds.</i>		
9503 00 10	Of wood	Free	Subject to Policy Condition 2 of this Chapter
9503 00 20	Of metal	Free	Subject to Policy Condition 2 of this Chapter
9503 00 30	Of plastics	Free	Subject to Policy Condition 2 of this Chapter
9503 00 90	Other	Free	Subject to Policy Condition 2 of this Chapter
9504	VIDEO GAME CONSOLES AND MACHINES, ARTICLES FOR FUNFAIR, TABLE OR PARLOUR GAMES, INCLUDING PINTABLES, BILLIARDS, SPECIAL TABLES FOR CASINO GAMES AND AUTOMATIC BOWLING ALLEY EQUIPMENT		
9504 10 00	Video games of a kind used with a television receiver	Free	
9504 20 00	Articles and accessories for billiards of all kinds	Free	
9504 30 00	Other games, operated by coins, bank notes, bank cards, tokens or by other means of payment, other than bowling alley equipment.	Free	
9504 40 00	Playing cards	Free	
9504 50 00	Video game consoles and machines, other than those of sub-heading 9504 30	Free	IS 616:2010
9504 90	Other:		
9504 90 10	Chess set, all types	Free	
9504 90 20	Carom Board, with or without coins and strikers	Free	
9504 90 90	Other	Free	

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9505	FESTIVE, CARNIVAL OR OTHER ENTERTAINMENT ARTICLES, INCLUDING CONJURING TRICKS AND NOVELTY JOKES		
9505 10 00	Articles for Christmas festivities	Free	
9505 90	<i>Other:</i>		
9505 90 10	Magical equipments	Free	
9505 90 90	Other	Free	
9506	ARTICLES AND EQUIPMENT FOR GENERAL PHYSICAL EXERCISE, GYMNASTICS, ATHLETICS, OTHER SPORTS (INCLUDING TABLE-TENNIS) OR OUT-DOOR GAMES, NOT SPECIFIED OR INCLUDED ELSEWHERE IN THIS CHAPTER; SWIMMING POOLS AND PADDLING POOLS		
	Snow-skis and other snow-ski equipment:		
9506 11 00	Skis	Free	
9506 12 00	Ski-fastenings (ski-bindings)	Free	
9506 19 00	Other	Free	
	<i>Water-skis, surf-boards, sailboards and other water-sport equipment:</i>		
9506 21 00	Sailboards	Free	
9506 29 00	Other	Free	
	<i>Golf clubs and other golf equipment:</i>		
9506 31 00	Clubs, complete	Free	
9506 32 00	Balls	Free	
9506 39 00	Other	Free	
9506 40 00	Articles and equipment for table-tennis	Free	
	<i>Tennis, badminton or similar rackets, whether or not strung:</i>		
9506 51 00	Lawn-tennis rackets, whether or not strung	Free	
9506 59	<i>Other:</i>		
9506 59 10	Squash or racketball badminton rackets, whether or not strung	Free	
9506 59 90	Other	Free	
	<i>Balls, other than golf balls and table-tennis balls:</i>		
9506 61 00	Lawn-tennis balls	Free	

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9506 62	<i>Inflatable:</i>		
9506 62 10	Football	Free	
9506 62 20	Volley ball	Free	
9506 62 30	Basket ball	Free	
9506 62 90	Other	Free	
9506 69	<i>Other:</i>		
9506 69 10	Hockey ball	Free	
9506 69 20	Cricket ball	Free	
9506 69 30	Golf ball	Free	
9506 69 40	Rugby ball	Free	
9506 69 90	Other	Free	
9506 70 00	Ice skates and roller skates, including skating boots with skates attached	Free	
	<i>Other:</i>		
9506 91	<i>Articles and equipment for general physical exercise, gymnastics or athletics:</i>		
9506 91 10	Boxing equipment	Free	
9506 91 90	Other	Free	
9506 99	<i>Other:</i>		
9506 99 10	Badminton shuttle cocks	Free	
9506 99 20	Leg pads and bats for Cricket	Free	
9506 99 30	Shoulder pads for Football	Free	
9506 99 40	Hockey sticks and blades	Free	
9506 99 50	Polo sticks including blades, shafts and heads	Free	
9506 99 60	Sports net	Free	
9506 99 70	Tennis and badminton racket pressures	Free	
9506 99 80	Shin-guards and elbow or shoulders pads excluding those for football; waist, thigh and hip protective equipment	Free	
9506 99 90	Other	Free	
9507	FISHING RODS, FISH-HOOKS AND OTHER LINE FISHING TACKLE; FISH LANDING NETS, BUTTERFLY NETS AND SIMILAR NETS; DECOY “BIRDS” (OTHER THAN THOSE OF HEADING 9208 OR 9705) AND SIMILAR HUNTING OR SHOOTING REQUISITES		
9507 10 00	Fishing rods	Free	
9507 20 00	Fish-hooks, whether or not snelled	Free	
9507 30 00	Fishing reels	Free	

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9507 90	Other:		
9507 90 10	Fish landing and butterfly nets	Free	
9507 90 90	Other	Free	
9508	ROUNDABOUTS, SWINGS, SHOOTING GALLERIES AND OTHER FAIRGROUND AMUSEMENTS; TRAVELING CIRCUSES, TRAVELING MENAGERIES AND TRAVELING THEATRES		
9508 10 00	Travelling circuses and travelling menageries	Free	
9508 90 00	Other	Free	

Policy Conditions of this Chapter:

- (1) Recreational bodies may be granted licences for import of restricted items to the extent of 15% of the Foreign Exchange earned by them through their membership, subscription and other dues received in Foreign Exchange. Such licences shall be granted essentially for their own use. An application for grant of such licenses may be made in the form given in ANF 2B of the Handbook of Procedures, Vol.I to the Directorate General of Foreign Trade alongwith documents prescribed therein.
- (2) Import of Toys (all items under EXIM Codes 95030010, 95030020, 95030030 and 95030090) shall be permitted freely when accompanied by the following certificates:
 - (i) A certificate that the toys being imported conform to the standards prescribed by Bureau of Indian Standards (BIS):
 - a) IS: 9873 (Part 1) – Safety of toys; Part – 1 Safety aspects related to mechanical and physical properties (Third Revision).
 - b) IS:9873 (Part 2) – Safety of Toys; Part – 2 Flammability (Third Revision)
 - c) IS : 9873 (Part 3) – Safety of Toys; Part – 3 Migration of certain elements (Second Revision)
 - d) IS: 9873 (Part 4) Safety of Toys; Part – 4 Swings, Slides and similar activities Toys for indoor and outdoor family domestic use.
 - e) IS: 9873 (Part 7) – Safety of Toys; Part – 7 Requirements and test methods for finger paints.
 - f) IS: 9873 (Part 9) – Safety of Toys; Part – 9 Certain phthalates esters in toys and Children’s products.
 - g) IS: 15644 – Safety of Electric Toys.

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- (ii) A Certificate that the toys being imported conform to the standards prescribed in IS: 9873 Part – 1, Part – 2, Part – 3, Part – 4, Part – 7, Part – 9 and 15644:2006.

- (iii) A Certificate of Conformance from the manufacturer that representative sample of the toys being imported have been tested by an independent laboratory which is accredited by NABL, India and found to meet the specifications indicated above. The Certificate would also link the toys in the consignment to the period of manufacture indicated in the Certificate of Conformity.